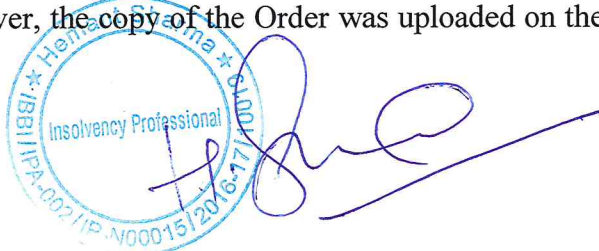


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
THEA ONLINE SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Thea Online Services Private Limited
2.	Date of incorporation of corporate debtor	20.02.2014
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140MH2014PTC253451
5.	Address of the registered office and principal office (if any) of corporate debtor	1/1, Laxmi Bubera Chawl, Near Ganesh Vidhyalay, Kharigaon, Kalwa Thane MH 400605
6.	Insolvency commencement date in respect of corporate debtor	28.01.2022 (Copy of the Order was uploaded on the website of NCLT on 31.01.2022)
7.	Estimated date of closure of insolvency resolution process	30.07.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemant Sharma IBBI/IPA-002/IP-N00015/2016-17/10019
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-10, LGF, Lajpat Nagar-III, New Delhi-110024. Email: hemant78sharma@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-10, LGF, Lajpat Nagar-III, New Delhi-110024. Email: ip.thea@rrrinsolvency.com
11.	Last date for submission of claims	14.02.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms can be downloaded from the website of ibbi- https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Thea Online Services Private Limited on 28.01.2022. However, the copy of the Order was uploaded on the website of the NCLT on 31.01.2022.



The creditors of Thea Online Services Private Limited, are hereby called upon to submit their claims with proof on or before 14.02.2022 fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Hemant Sharma
Interim Resolution Professional of Thea Online Services Private Limited
Registration No: IBBI/IPA-002/IP-N00015/2016-17/10019

Date : 02.02.2022

Place: New Delhi